

(4)

application need not be sent
as it has already been ~~sent~~
served on Respondent No. 2.

No interim relief as
prayed. ~~for~~ However, Respondent
~~no~~ No. 1 is directed not to
fill in the next vacancy in
the post of "Skilled Machinist"
without the permission of the
Tribunal.

Matter to come up
before the Registrar on 17-8-88.
for reply and direction.

B. C. Gadgil
(B. C. GADGIL)
V/C

M. 29/6
(P. SRINIVASAN)
M(A)

Date: 17/8/1988

Mr. D. V. Gangal, Advocate
appear for the applicant.

Mr. V. G. Rege, Advocate
appear for the Respondent Nos.
1 and 2.

Respondent No. 3 does
not seem to have been
served.

Issue fresh notice to
Respondent No. 3 to file his
reply within 2 weeks from
the date of the receipt
of the notice.

Notice issued to
the Respondent No. 3
on dt 6-9-88.

NBD
6-9-88.

Notice dt 6/9/88 served
on R. No. 3 on 8/9/88.

B
26/9/88

(contd.)

⑤

contd.: 12/8/1988

Mr. Rege says that he would require some more time to file the reply.

Adjourned to 13/10/1988 for further directions.

Glenary
17/8
D.R.

M.P. No. 498/88
for interim relief.

884
- 9.9.88

M.P. No. 513/88
for withdrawal

884
13.9.88

13.9.1988

Mr. Gangal for the applicant has filed M.P. No. 513/88 for withdrawal of the application.

Mr. Rege has given written consent to such withdrawal.

O.A. 55/88 is therefore disposed of as withdrawn.

M.P. No. 513/88 is also disposed of.

P. S. Chaudhuri
(P.S. CHAUDHURI)
M(A)

B. C. Gadgil
(B.C. GADGIL)
V/C.